

# Ridiculous: Arthur after PCB sends back players from England

PRESS TRUST OF INDIA ■ Karachi

The Pakistan Cricket Board has invited sharp criticism from former players after sacking two coaches and sending back seven players in the middle of the Test series in England. Pakistan lost the first two Tests of the three-match series in an abject manner. The visitors lost the series opener by an innings and 103 runs, while the second Test ended in a heavy 194-run defeat.

The players sent back home included national T20 captain Salman Ali Agha, former captain Muhammad Rizwan and senior batter Imamul Haq.

Mostly youngsters and uncapped players have replaced the seven for the third Test, starting September 9 in Birmingham.

Head coach Sarfaraz Ahmed and bowling coach Umar Gul were also removed.

Pakistan's former foreign head coach Mickey Arthur described the decision as ridiculous.



"Absolutely ridiculous decision by the PCB. This is the reason they are in the mess they are because they constantly chop and change players, coaches and selectors and there is no stability! Planning, stability and structure lead to consistent performance," Arthur wrote on social media.

Former Pakistan captain and batting great, Javed Miandad said he was shocked by the decision and felt sorry for the players sent back home and even those sent to England. "The players sent back it is now a mental scar for them and a blot on their career while the players who are replacements will be under so much mental pressure in the one test remaining in the series," Miandad said on Tuesday.

He said he had witnessed some turbulent times in his career in Pakistan

cricket including players' revolts, fixing allegations and bad defeats but never had any board reacted in such a manner.

Former captain Rashid Latif said Babar Azam should have resigned as skipper when the Board decided to take such a decision. "There is a difference between captain and a leader and Babar has just stood by and left his players stranded," Latif said.

Former captain Moin Khan said even if the board wanted to make radical changes in the team to stop the flow of defeats it should have waited until the end of the series in England. He felt that the urgency with which the Board took the drastic decision to send back players and sack head coach Sarfaraz Ahmed and bowling coach Umar Gul indicates there was more to it than what meets the eye. Test opener, Mohsin Khan wondered what magic wand Mike Hesson had that he had been given charge of the Test squad with just one game remaining.

"I can only hope that Pakistan with some new players plays differently in final Test but it is hard to see that with so much happening the players would not be disturbed," Khan said.

# Misbah offers to resign as Pakistan selector after PCB changes Test squad

PRESS TRUST OF INDIA ■ Lahore

Misbah-ul-Haq on Tuesday offered to step down from Pakistan's national selection committee after the PCB made sweeping changes to the Test squad and team management during the ongoing England tour without consulting him.

Misbah's offer came a day after the PCB issued a notice to members of the national selection committee, seeking an explanation for the selection process adopted for the England tour, a reliable source in the board said.

"The selectors have been told to explain on what basis Muhammad Rizwan and Imam-ul-Haq were picked in the Test squad," the source said. Asad Shafiq and Aqib Javed are the other members of the committee. Misbah, a former Pakistan captain who has worked in various capacities in the PCB since late 2019, was reportedly unhappy with the notice as well



as the board's decision to make changes to the touring squad without consulting or informing him. After falling 0-2 behind in the three-Test series following a 194-run defeat at Lord's, the PCB dropped seven players from the Test squad and also removed head coach Sarfaraz

Ahmed and bowling coach Umar Gul ahead of third game. Misbah was particularly unhappy with being sidelined while decisions were taken in England to alter the team and remove the head coach and bowling coach.

"He has informed the board officials that he is ready to step down, but it was not right the way the board asked seven players to return from England and replaced them with other players with just one Test remaining in England," another source said.

# Duleep Trophy: East Zone oust Central Zone by 4 wickets to enter final



G UNNIKRISHNAN ■ Bengaluru

Vaibhav Sooryavanshi's cameo sat well with fiery spells by Bengal pacers Mohammed Shami and Mukesh Kumar, powering East Zone to the Duleep Trophy final with a four-wicket win over defending champions Central Zone on the third day of the semi-final here on Tuesday.

The 2012-13 season winners will face either South Zone or North Zone in the final at Chepauk, starting on September 6. Shami and Mukesh shared seven

wickets among them to bundle out Central for 158 in their second innings, and then scaled down the 159-run target despite a mini slump in the middle.

On a pitch that offered increasing turn to spinners, it was vital for East to make a solid start to hunt down the target of 159. Sooryavanshi (40, 43b) played an innings of two faces - his first 15 runs came off 30 balls, a stark contrast to his 42-ball fifty in the first innings, and contained just a six off pacer Aryan Pandey. But the remaining

25 runs came in 13 balls which had another six and three boundaries. However on the other side, his opening partner Abhimanyu Easwaran was outpacing him, scoring a six off off-spinner Saransh Jain over long-on.

Sooryavanshi, who offered a broad bat to spinners, could only be awakened by the sight of pacer Yash Thakur, whom he had carted for four fours and two sixes in the first dig. In this innings, the left-hander blasted the pacer for three fours and a six in 14th over.

# Gurnoor Brar: Learning lengths, aim to become all-format bowler

G UNNIKRISHNAN ■ Bengaluru

India pacer Gurnoor Brar says bowling alongside senior quicks Jasprit Bumrah and Mohammad Siraj in the last three months has helped him find consistency in lengths and he is now aiming to become an all-format pacer capable of taking heavy workload.

Brar has made a reasonable beginning to his national career, taking 11 wickets across six ODIs with an economy that hovers around seven.

But the 26-year-old thinks that he would be able to better that with the newly-acquired know-how on lengths after his stints with the national team during ODI series against Afghanistan and England.



**SAVE HOUSING FINANCE LIMITED**  
(Formerly known as New Habitat Housing Finance & Development Limited)  
Office: Unit No. 761, 7th Floor, Vegas Mall, Plot No. 06, Sector-14, Dwarka, New Delhi-110075. E-mail: info@newhabitat.in, info@savehfi.in  
Web : www.savehfi.in, Mob: +91 98100 83317

**POSSESSION NOTICE**  
Whereas the undersigned being the Authorized Officer of SAVE HOUSING FINANCE LIMITED (Formerly known as New Habitat Housing Finance & Development Limited) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) (hereinafter referred to as "the Act") and in exercise of power conferred under Section 13(12) read with Rule 3 of The Security Interest (Enforcement) Rules, 2002 issued a demand Notice on below mentioned date, calling upon the below mentioned borrowers to repay the amount mentioned in the notice within: 60 days from the date of receipt of the said Notices. The borrower having failed to repay the amount, Notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 & 9 of the said rules on below mentioned date. The borrower/Guarantor/Mortgagor in particular and the public in general is hereby cautioned not to deal with the properties and dealings with the properties will be subject to the charge of SAVE HOUSING FINANCE LIMITED (Formerly known as New Habitat Housing Finance & Development Limited) for an amount mentioned in the notice. The borrower attention is invited to provisions of sub-section (8) of Section 13 of "the Act", in respect of time available, to redeem the secured assets.

| Sr. No. | Name of the Borrower/ Co-borrower/Guarantor                                                                                                                                                                                                                                                                                                                                                                                               | Description of Property                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | Demand Notice Possession Date | Outstanding Amount                                                                                                                                                                                                          |
|---------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1.      | Chandrapal Goswami S/o Sh. Sobran Goswami, 2. Smt. Nilam Devi W/o Sh. Chandrapal, Gir Alias Sh. Chandrapal Goswami & J. Akash Giri S/o Sh. Sh. Chandrapal, Gir Alias Sh. Chandrapal Goswami R/o Prateek Nagar, Raiwala, Dehradun, Uttarakhand-249205, Also At: Kanalis Cosmetics, Prateek Nagar, Raiwala, Rishikesh, Dehradun Uttarakhand-249205, R/o Gali No. 2, Shisham Jhari, Ward No.5, Munikreti, Tehri, Garhwal, Uttarakhand-249137 | All that piece and parcel of land/Plot situated at Bhumi Khatori Khata Sankhya-843(Mutabik Varsh 1426 se 1431 Fasil) ka Khasra Sankhya -258/1 Shetrafal 72.48 square meter, situated at Mouja- Sahab Nagar, Pargana- Perwadun, Tehsil-Rishikesh, District- Dehradun (Uttarakhand) Bounded as under:- East : 10 feet choda rasta, seema me naap 26 feet West : Bhumi Vikreta, Seema me naap 26 feet North : Makan Thika, Seema me naap 30 feet South: Bhumi Vikreta, Seema me naap 30 feet | 15.06.2026<br><br>29.08.2026  | Rs. 8, 57, 670/- (Rupees Eight Lakh Fifty Seven Thousand Six Hundred & Seventy Only) as on 29.08.2026 together with further interest and incidental expenses and costs there on in Loan Account No. HSG/M/HEA/DEH/0324/0003 |

**Dated: 31/08/2026, Place: Uttarakhand****AUTHORISED OFFICER, SAVE HOUSING FINANCE LIMITED**



**E-Auction Notice**

**SALE NOTICE OF IMMOVABLE & MOVABLE PROPERTIES THROUGH E-AUCTION**  
(ONLINE AUCTION) UNDER RULES 8 & 9 OF THE SECURITY INTEREST (ENFORCEMENT) RULES 2002

**DATE AND TIME E-AUCTION : 22.09.2026**  
**BETWEEN 12:30 PM TO 01:30 PM**  
**LAST DATE OF EMD : 21.09.2026 TILL 5.00 PM**

Notice is hereby given to the public in general and in particular to be the borrower(s) and Guarantor(s) that the immovable/movable properties described herein, taken possession under the provisions of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and Security Interest (Enforcement) Rules 2002, will be sold on "as is where is", "As is what is" and "whatever there is" through e-auction on the following terms & conditions. E auction arranged by the service provider M/s PSB Alliance (BAANKNET), through the website <https://baanknet.com/> through different lots.

**Canara Bank, Regional Office , Chandwani Market, Arya Nagar, Above Reliance Smart Point, Jwalapur, Haridwar, E-Mail: roddn2rec@canarabank.com**

| S. No.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | Name of the Borrower /Guarantor                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Brief Description of Properties/Possession Type                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | Total Liability                                                                                                                                                                                                                      | Reserve Price                                                                      | Branch Name                                       | Details the Encumbrances Known to The Secured Creditors                               |
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| 1                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | <b>Borrower:</b> M/s Rudransh Traders Proprietor Mr.Deepak Uniyal Add 1: R/o Panwar Bhawan, Banswara, Srinagar, Pauri Garhwal, Srinagar, Uttarakhand - 246174. Add 2: Khata Khatauni No. 47, Khet No. 351, Situated in Gram Bhalgaon (Srinagar), Patti Katulsyun, Tehsil Srinagar, Distt Pauri Garhwal, Uttarakhand. Guarantors: 1. Mr. Prakash Uniyal, R/o Near Rainbow School, Brahamin Mohalla, Srinagar, Uttarakhand. Guarantors/2: Mr. Sushil Chandra Uniyal, R/o New Menka Sweet Shop, Srinagar, Garhwal, Uttarakhand - 246174                                                     | Name of Title holder : Mr. Sushil Chandra Uniyal S/o Sripasad Uniyal EMT of all that of residential property at Khata Khatauni No. 47, Khet No. 351, Situated in Gram Bhalgaon (Srinagar), Patti Katulsyun, Tehsil Srinagar, Distt Pauri Garhwal, Uttarakhand. Total Land Area measuring 824 sq. mts. or 4 Nali and 2 Muthi. Boundaries: East- 39'- 6", Rainbow School, West- 39'- 6", 20' wide road, North- 39'- 11", Other's Property, South- 39'- 11", 12'-00" Wide Passage.<br><b>Symbolic Possession</b>                                                                                                                                                                                                     | <b>Rs. 25,05,941.95</b><br><b>Rs. 25,05,941.95</b><br>as on 30.07.2026 + all costs, charges, expenses and incidental expenses for proceedings undertaken by the bank for recovering its dues from the date of NPA                    | Rs. 80.00 Lakh<br>Rs. 8.00 Lakh<br>Rs. 10,000/-<br>Email Id: cb3485@canarabank.com | Canara Bank, Sri Nagar<br>Ph. No. 8006858484      | <b>Not Known</b>                                                                      |
| 2                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | <b>Borrower:</b> Mr. Devchand S/o Phagnu Lal R/o Add 1: Jakholi, Rudraprayag, Uttarakhand- 246141, Add 2: Khatoni Khata No. 135, Khasra No. 1578 Vill. Dhaniyug, Budna, Koti, Near Ration Shop & Junior High School, Tehsil: Jakholi, District Rudraprayag - 246141. <b>Guarantor:</b> Mr. Bharat Lal S/o Mr. Sri Teju R/o Vill. Paunthi Patti Bangar, Rudraprayag, Uttarakhand - 246141.                                                                                                                                                                                                | Name of Title holder: Mr. Devchand S/o Phagnu Lal All that of part and parcel of the property in the name of situated at Khatoni Khata No. 135, Khasra No. 1578 Vill. Dhaniyug, Budna, Koti, Near Ration Shop & Junior High School, Tehsil Jakholi, District Rudraprayag - 246141 having total land area measuring 200.00 Sq. Mt. i.e. 0.020 Hect. Boundaries: East- Motor Road, West- Residential property of Mr. Devraj, North- Property open land of Kundan Singh, South- Land of Mr. Devraj.<br><b>Symbolic Possession</b>                                                                                                                                                                                    | <b>Rs. 15,95,760.46</b><br><b>Rs. 15,95,760.46</b><br>as on 30.07.2026 + all costs, charges, expenses and incidental expenses for proceedings undertaken by the bank for recovering its dues from the date of NPA                    | Rs. 8.90 Lakh<br>Rs. 0.890 Lakh<br>Rs. 10,000/-<br>Email Id: cb5875@canarabank.com | Canara Bank, Rudraprayag<br>Ph. No. 8979190439    | <b>Not Known</b>                                                                      |
| 3                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | <b>Borrower:</b> Mr. Khushvinder Kumar S/o Mr. Baleshwar Singh Add 1: R/o Vill. Rasoolpur Tongiya, Rasoolpur Dhanuri, Uttarakhand - 247667. Add 2: R/o Plot situated at Village Rajpur, Pargana Gordhanpur, Purkaji Laksar Road, Nearby J.K. Tyre Industries, Tehsil Laksar, Distt Haridwar.                                                                                                                                                                                                                                                                                             | EMT of all that of residential property at Plot situated at Village Rajpur, Pargana Gordhanpur, Purkaji Laksar Road, Nearby J.K. Tyre Industries, Tehsil Laksar, Distt Haridwar, belonging to Khatoni Chak No. 03, Gata No. 138/3. Total Land Area measuring 6005 Sq. feet i.e. 558.50 square meter Boundaries: East- 39.00 feet, Rasta less than 12 m wide, West- 39.00 feet, Land of Mr. Amit Kumar, North- 153.96 feet, Land of Mrs. Soniya, South- 153.96 feet, Land of Mr. Sachin.<br><b>Symbolic Possession</b>                                                                                                                                                                                             | <b>Rs. 25,75,919.21</b><br><b>Rs. 25,75,919.21</b><br>as on 30.07.2026 + all costs, charges, expenses and incidental expenses for proceedings undertaken by the bank for recovering its dues from the date of NPA                    | Rs. 10.20 Lacs<br>Rs. 1.02 Lacs<br>Rs. 10,000/-<br>Email Id: cb3551@canarabank.com | Canara Bank, Laksar<br>Ph. No. 9654042336         | <b>Encumbrance Disclosure [under rule 8(7)(a) SARFAESI (Enforcement) Rules 2002]:</b> |
| As per information available with the Secured Creditor, a portion of the secured asset measuring approximately 800 sq.ft. (out of total area of 6000 sq.ft.) is under alleged encroachment/occupation by adjoining property owner on the western side of the plot. The secured asset is being sold on "As is where is", "As is what is", and "Whatever there is" basis subject to all existing physical conditions, occupancies, encroachments, claims and liabilities, whether known or unknown at present. As the secured asset is in symbolic possession of the secured creditor, the secured creditor can not warrant the exact area available on ground. Any intending bidder is requested to make independent inquiries regarding the extent, nature and consequences of the encroachment/ occupation before participating in the e-auction. |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   |                                                                                                                                                                                                                                      |                                                                                    |                                                   |                                                                                       |
| 4                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | <b>Borrower:</b> Sh. Bharat Singh Panwar S/o Sh. Bachan Singh R/o Vill. And Post Saikot, Distt. Chamoli, Uttarakhand - 246424. <b>Guarantor:</b> Sh. Anoop Kumar Agarwal S/o Sh. Dharmendra Kumar Agarwal R/o Lower Bazaar, Chamoli, Uttarakhand - 246424.                                                                                                                                                                                                                                                                                                                               | EMT of all that of residential property belonging to Khata No. 77, Khasra No. 1285 situated at Village Saikot, Post Saikot, Tehsil and District Chamoli, Uttarakhand. Total Land Area 0.020 Hect. i.e. 200.00 Sq. Mtr. Boundaries: East - Khet of Sh. Balwant Singh, West - Khet of Sh. Chandra Singh, North - Khet of Seller, South - Khet of Sh. Jaipal Singh.<br><b>Symbolic Possession</b>                                                                                                                                                                                                                                                                                                                    | <b>Rs. 6,32,202.01</b><br><b>Rs. 6,32,202.01</b> as on 30.07.2026 + all costs, charges, expenses and incidental expenses for proceedings undertaken by the bank for recovering its dues from the date of NPA                         | Rs. 17.00 Lakh<br>Rs. 1.70 Lakh<br>Rs. 10,000/-<br>cb18658@canarabank.com          | Canara Bank, Chamoli<br>Ph. No. 7055349579        | <b>Not Known</b>                                                                      |
| 5                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | <b>Borrower:</b> Shri Bacchi Ram S/o Shri Rajendra Lal, Add 1: R/o H.No. 41 Dhanpur Chhayanisaur Dunda Uttarkashi Uttarakhand-249196. Add 2: Village Bharpur (Thodki) Patti Raunad Ramoli, Tehsil Pratapnagar District Tehri Garhwal-249001. <b>Guarantor:</b> Shri Prabodh Chamoli S/o Shri Jeet Kumar Chamoli R/o II 14 PIC Colony Bauran New Tehri Town, New Tehri Uttarakhand-249001                                                                                                                                                                                                 | Name of Title holder: Shri Bacchi Ram S/o Shri Raju Alias Rajendra Lal. All that of residential property situated at Khata no. 275, Plot no. 7848M Area (80 Sq. Mt.) and Plot no. 7873 Area (30 Sq. Mt.) i.e Total Area 110 Sq. Mt. at Village Bharpur (Thodki) Patti-Raunad Ramoli, Tehsil - Pratapnagar, District Tehri Garhwal Uttarakhand-249001. Total Land Area 110 sqmt. Boundaries: East-House of Shri Bhonglal and Shri Premlal, West-House of Shri Sunder Lal, North-House of Shri Nathi Lal, South-House of Shri Nagendra Lal.<br><b>Physical Possession</b>                                                                                                                                           | <b>Rs. 19,84,103.14</b><br><b>Rs. 19,84,103.14</b> as on 30.07.2026 + all costs, charges, expenses and incidental expenses for proceedings undertaken by the bank for recovering its dues from the date of NPA                       | Rs. 8.40 Lacs<br>Rs. 0.84 Lacs<br>Rs. 10,000/-<br>Email Id: cb2166@canarabank.com  | Canara Bank, New Tehri Town<br>Ph. No. 9819546086 | <b>Not Known</b>                                                                      |
| 6                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | <b>Borrower:</b> Mrs. Brahmo W/o Sukhrum, R/o Vill. Bahadarpur Khadar, Post Laksar, Pargana Manglour, Haridwar, Uttarakhand - 247663. <b>Guarantor:</b> Mr. Anil Kumar, S/o Sukhrum Add 1: R/o Vill. Bahadarpur Khadar, Post Laksar, H. No. 19, Bahadarpur Khadar, Pargana Manglour, Haridwar, Uttarakhand - 247663. Add 2: R/o Khasra No. 296, Situated at Vill. Bahadarpur Khadar, Pargana Manglour, Tehsil Laksar, Distt. Haridwar.                                                                                                                                                   | EMT of all that of residential property bearing Khasra No. 296, Situated at Vill. Bahadarpur Khadar, Pargana Manglour, Tehsil Laksar, Distt. Haridwar, measuring to east 39 ft to west 39 ft to north 36 ft and to south 36 ft, area 1404 sq. ft. and one gossa adjoin towards west of this portion measuring to east 24 ft to west 24 ft to north 36 ft 3 inch and to south 36ft 3 inch, area measuring 871 sq. ft. total area of both portion is 2275 Sq. ft. Total Land Area measuring 2275 Sq. feet i.e. 211.58 square meter. Boundaries: East- Land of Shri Ratan Singh and Other, West- Rasta Wide 12 ft., North- Land of Shri Vinit Kumar, South- Land of Shri Radhey Shyam.<br><b>Physical Possession</b> | <b>Rs. 13,58,679.95</b><br><b>Rs. 13,58,679.95</b> as on 30.07.2026 + all costs, charges, expenses and incidental expenses for proceedings undertaken by the bank for recovering its dues from the date of NPA                       | Rs. 11.90 Lakh<br>Rs. 1.19Lakh<br>Rs. 10,000/-<br>Email Id: cb3551@canarabank.com  | Canara Bank, Laksar<br>Ph. No. 9654042336         | <b>Not Known</b>                                                                      |
| 7                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | 1. Mrs. Munesh Devi W/o Lt. Mamchand, Add: H.no. 686, Salempur Mahdood, Haridwar, Uttarakhand 249402. Mr. Vishal Kashyap C/o Mam Chand, Add: Rawli Mahdood, Bahadabad, Haridwar, Uttarakhand 249402. Ms. Bhavana Singh D/o Mamchand, Add: Salempur Mahdood, Haridwar, Uttarakhand 249402. Mr. Krishna Pal Singh S/o Mam Chand, Add: Rawli Mahdood, Bhadabad, Haridwar, Uttarakhand 249402. Mr. Shyam Singh S/o Mam Chand, Add: Salempur Mahdood, Haridwar, Uttarakhand 249402. Mr. Krishna Pal S/o Govind Singh, Add: H.No. 214, Rawali Mahdood, Bhadabad, Haridwar, Uttarakhand 249402. | Name of Title holder: Shri Mr. Mam Chand S/o Ved Singh. All that of Part And Parcel of Property Having Plot No. 127 Measuring in East 19 Ft, West 19 Ft, North 35 Ft And South 35 Ft And 6 Inches Having Total Area of 669.75 Sqft i.e. 62.25 Sq mtr Having Khasra No. 1415 (Outside Nagar Nigam Haridwar At The Time of Registry) Located In Mahadev Puram Colony, Gram Salempur Mehdood Second, Pargana Roorkee, Tehsil And Distt. Haridwar. Boundaries: East- Way 20 Ft Wide, West- Plot of Others, North- Plot No. 126, South- Plot No. 128.<br><b>Symbolic Possession</b>                                                                                                                                    | <b>Rs. 7,96,080.71</b><br><b>Rs. 7,96,080.71</b> as on 30.07.2026 + all costs, charges, expenses and incidental expenses for proceedings undertaken by the bank for recovering its dues from the date of NPA                         | Rs. 26.00 Lakh<br>Rs. 2.60 Lakh<br>Rs. 10,000/-<br>Email Id: cb5097@canarabank.com | Canara Bank, Jwalapur<br>Ph. No. 9930770802       | <b>Not Known</b>                                                                      |
| 8                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | <b>Borrower:</b> Sh. Pavan Kumar S/o Sh. Pashupati R/o Add 1: H.No. 124, Ravigram, Ward No. 9, Joshimath, Chamoli, Uttarakhand 246443. Sh. Pavan Kumar S/o Sh. Pashupati R/o Add 2: Khata No. 00085, Khasra No. 1115, Vill. Ravigram, Patwari Circle Joshimath, Tehsil Joshimath, Distt. Chamoli, Uttarakhand 246443.                                                                                                                                                                                                                                                                    | EMT of all that of residential property Khata No. 00085, Khasra No. 1115 situated at Vill. Ravigram, Patwari Circle Joshimath, Tehsil Joshimath, Distt. Chamoli, Uttarakhand 246443. Total Land Area measuring 0.011 hect. i.e. 110.00 Sq. Mtr. Boundaries: EAST - Land of Sh. Shiv Singh Rawat and other, WEST - Land of Sh. Laxmi and other NORTH - Land of Sh. Mohan Singh Rawat and other, SOUTH - Land and house of Prakash Lal and other.<br><b>Physical Possession</b>                                                                                                                                                                                                                                     | <b>Rs. 12,41,569.41</b> + Interest + expenses<br><b>Rs. 12,41,569.41</b> as on 30.07.2026 + all costs, charges, expenses and incidental expenses for proceedings undertaken by the bank for recovering its dues from the date of NPA | Rs. 16.80 Lakh<br>Rs. 1.68 Lakh<br>Rs. 10,000/-<br>cb5547@canarabank.com           | Joshimath<br>Ph. No. 7055528008                   | <b>Not Known</b>                                                                      |



